

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

O.A. No.2082/2015

New Delhi, this the 26th day of September, 2016.

HON'BLE MR. P.K. BASU, MEMBER (A)

Baij Nath, Aged 59 years,
S/o Shri Bhola,
Retired Gangman, while working under
Section Engineer (P.Way), Delhi,
R/o IC/1010, Huts GTK Road,
Railway Crossing, Choki No.4,
Delhi.

.. Applicant

(By Advocate : Shri Yogesh Sharma)

Versus

1. Union of India,
Through the General Manager,
Northern Railway,
Baroda House,
New Delhi,
2. The Divisional Railway Manager,
Northern Railway,
State Entry Road,
New Delhi.
3. The Divisional Finance Manager,
Northern Railway,
State Entry Road,
New Delhi.

.. Respondents

(By Advocate : Shri A.K. Srivastava with
Shri Kripa Shankar Prasad)

ORDER (ORAL)

The applicant had retired as Gangman from the respondents – Railways. He took voluntary retirement under LARSGESS Scheme on 20.04.2013. Admittedly, he received the following payments on the dates shown against each:

Gratuity	10.07.2015
Provident Fund	24.02.2014
Leave Encashment and Commutation	19.06.2014
Pension	Jan' 2015 onwards

The applicant now seeks just interest on the delayed payments.

2. There is nothing in the respondents' reply nor the respondents' counsel clarified during argument as to why these payments were delayed.

3. I, therefore, take it that the delay was purely due to inertia and neglect. In view of this, it is a fit case for payment of interest for the delayed payments. The respondents are directed to pay interest to the applicant on his gratuity in accordance with the provisions under the Gratuity Rules for payment of interest and further direct the respondents to pay interest on the delayed payment of Provident Fund, Leave Encashment, commutation and pension at the rate of

interest prevalent on GPF. The time frame fixed for compliance of this order is 90 days from receipt of a certified copy of this order.

4. With the above directions, the O.A. stands disposed of. No order as to costs.

(P.K. Basu)
Member (A)

/Jyoti/